

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI (COURT-II)

Item No. 203
(IB)-626(ND)2020

IN THE MATTER OF:

M/s. All That Jazz Event & Entertainment Private Limited. ... **Applicant/Petitioner**
Vs

BW Business World Media Private Limited. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 05.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Adv. Raghav Sethi, Counsel for Corporate Debtor (BW Business world), Adv Yahya Batatawala for the Operational Creditor

ORDER

Ld. Counsel appearing for the Petitioner submits that the matter has already been settled and the withdrawal Application has already been filed but the same is not on the record. The Ld. Counsel is requested to share the filing no. with the court officer. Thereafter, the Registry is directed to list the matter on 07.07.2021

-Sd-

(L. N. GUPTA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)